

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/21941/2015-DB

[Arising out of Order-in-Appeal No. COC-CUSTOM-000-APP-029-15-16 dated 29/05/2015 passed by the Commissioner of Customs, Cochin (Appeals)]

Rishabh Exports

9/12, Lal Bazar Street, Block E, 11th
Floor, Mercantile Building,
Kolkatta – 700 001
West Bengal

Appellant(s)

Versus

**Commissioner of Customs
Cochin**

Custom House
Cochin – 682 009
Kerala

Respondent(s)

Appearance:

Mr. Terry V. James, Advocate
2nd Floor, Poothullil House, Poothullil
Lane, Mathai Manjooran Road
Kochi – 682 018
Kerala

For the Appellant

Mr. Madhupsharan, Assistant
Commissioner (AR)

For the Respondent

Date of Hearing: 06/07/2018

Date of Decision: 06/07/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20929 / 2018

Per : S.S GARG

Heard both the parties.

2. After hearing both the parties and on perusal of record, we find that in this appeal, the appellant has failed to deposit mandatory pre-deposit as per Section 129E of the Customs Act which is required to be paid by him. Therefore, we dismiss the appeal for non-compliance of mandatory pre-deposit under Section 129E of the Customs Act, 1962.

(Order was pronounced and dictated
in Open Court on **06/07/2018**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(S.S GARG)
JUDICIAL MEMBER

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